

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 86232 of 2019

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-499/2018-19 dated 17.12.2018 passed by the Commissioner of Central Tax (Appeals-I),Pune.)

**Super Crane Industries,
T-62, Near PCMC, C Zone, Office Pimpri
Road, Near Hocky Stadium, Bhosari,
Pune, Maharashtra – 411 026**

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Pune - I
41-A, Ice House, Sassoon Road, Opp.
Wadia College, Pune,
Maharashtra – 411 001.**

.....Respondent

APPEARANCE:

None for the Appellant
Shri Prabhakar Sharma, Superintendent, Authorised Representative for the
Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85439/2022

Date of Hearing: 10.05.2022

Date of Decision: 10.05.2022

None for the Appellant. Learned AR Mr. Prabhakar Sharma submits that on 08.04.2022, Appellant made a written request for withdrawal of this appeal as they have settled the issue under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, to which effect they have also submitted Challan Copies as proof of payment made against such settlement.

2. In view of the facts of the matter, the appeal stands dismissed as withdrawn. Learned AR is requested to get SVLDRS Form-4 from the Commissionerate and submits the same within a week time.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

sujeet